

**Before Shri R.S. Virk, District Judge (Retd.)**

appointed to hear objections/representations in the matter of PACL Ltd.

[as referred to in the orders dated 15/11/2017 (to be read with orders dated 13/04/2018, 02/07/2018 and 07/12/2018) of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI, and notified in SEBI Press release no. 66 dated 08/12/2017].

**File no. 619**

- Applicants :**
- (i) Smt Prema Devi w/o Sadanand, Delhi  
(Registration No. U032092479 dated 16-11-2007)  
(Registration No. U032136399 dated 17-09-2008);
  - (ii) Smt Gena Devi w/o Surajbali, Delhi  
(Registration No. U032136397 dated 17-09-2008);
  - (iii) Smt. Punam w/o Chitranjan Vishwakarma, Delhi  
(Registration No. U032252275 dated 29-03-2010);
  - (iv) Smt. Dropati w/o Hardayal, Delhi  
(Registration No. U032255870 dated 10-04-2010);
  - (v) Shri Santosh Kumar s/o Barasatee, Delhi  
(Registration No. U032248584 dated 16-03-2010);
  - (vi) Shri Barsati s/o Sukh Bahal, Delhi  
(Registration No. U032456463 dated 31-12-2012)  
(Registration No. U032408946 dated 23-01-2012)  
(Registration No. U032089107 dated 08-10-2007);
  - (vii) Smt. Sheela w/o Rajinder, Delhi  
(Registration No. U032084957 dated 13-09-2007)
  - (viii) Shri Surender Kumar s/o Suraj Bhan, Delhi  
(Registration No. U032440643 dated 10-08-2012);
  - (ix) Smt Urmila Devi w/o Suresh Sahani, Delhi  
(Registration No. U032213123 dated 24-10-2009);
  - (x) Kumari Pooja d/o Ramsuarath, Delhi  
(Registration No. U032247752 dated 13-03-2016);
  - (xi) Smt. Rita w/o Ishwar Dass, Delhi  
(Registration No. U032336507 dated 05-02-2011);
  - (xii) Shri Ram Pratap Pal s/o Mahavir Pal, Delhi  
(Registration No. U032235111 dated 27-01-2010);
  - (xiii) Shri Ram Milan Pal s/o Kanu Pal, Delhi  
(Registration No. U032476436 dated 22-07-2013)  
(Registration No. U032476437 dated 22-07-2013)  
(Registration No. U032486945 dated 13-12-2013)  
(Registration No. U032476090 dated 16-07-2013);
  - (xiv) Shri Lakhan s/o Asharam, Delhi  
(Registration No. U032487862 dated 22-12-2013);
  - (xv) Smt. Baby w/o Santu, Delhi  
(Registration No. U032487861 dated 24-12-2013);

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- (xvi) Shri Shiv Shankar s/o Ram Chander, Delhi  
(Registration No. U032456464 dated 31-12-2012);
- (xvii) Ms. Simran d/o Surender Kumar, Delhi  
(Registration No. U032425689 dated 28-04-2012)  
(Registration No. U032436157 dated 03-07-2012);

**Present** : None

**Order** :

1. This common order will dispose off the seventeen applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
2. (a) The applicant Smt Prema Devi w/o Sadanand, seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 16/11/2007 as per registration certificate no. U032092479 dated 16/11/2007 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 16/02/2014 but she has not heard anything further from PACL.  
  
(b) The applicant Smt Prema Devi w/o Sadanand, seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 17/09/2008 as per registration certificate no. U032136399 dated 17/09/2008 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 17/12/2014 but she has not heard anything further from PACL.
3. The applicant Smt Gena Devi w/o Surajbali, seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 17/09/2008 as per registration certificate no. U032136397 dated 17/09/2008 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 17/12/2014 but she has not heard anything further from PACL.
4. The applicant Smt Punam w/o Chitranjan Vishwakarma, seeks refund of Rs. 20,000/- with the averment that she had invested the said amount with PACL India Ltd on 29/03/2010 as per registration certificate no. U032252275 dated 29/03/2010 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 29/03/2016 but she has not heard anything further from PACL.
5. The applicant Smt Dropati w/o Hardayal, seeks refund of Rs. 1,00,000/- with the averment that she had invested the said amount with PACL India Ltd on 10/04/2010

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as per registration certificate no. U032255870 dated 10/04/2010 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 10/04/2017 but she has not heard anything further from PACL.

6. The applicant Shri Santosh Kumar s/o Barasatee seeks refund of Rs.30,000/- with the averment that he had invested the said amount with PACL India Ltd on 16/03/2010 as per registration certificate no. U032248584 dated 16/03/2010 for allotment of 600 Sq. Yd. plot. It is contended that the said agreement has matured on 16/03/2016 but he has not heard anything further from PACL.
7. (a) The applicant Shri Barsati s/o Sukh Bahal seeks refund of Rs.22,500/- with the averment that he had invested the said amount with PACL India Ltd on 31/12/2012 as per registration certificate no. U032456463 dated 31/12/2012 for allotment of 450Sq. Yd. plot. It is contended that the said agreement has matured on 31/12/2018 but he has not heard anything further from PACL.  
  
(b) The applicant Shri Barsati s/o Sukh Bahal seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/01/2012 as per registration certificate no. U032408946 dated 23/01/2012 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 23/01/2019 but he has not heard anything further from PACL.  
  
(c) The applicant Shri Barsati s/o Sukh Bahal seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 08/10/2007 as per registration certificate no. U032089107 dated 08/10/2007 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 08/01/2014 but he has not heard anything further from PACL.
8. The applicant Smt Sheela w/o Rajinder, seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 13/09/2007 as per registration certificate no. U032084957 dated 13/09/2007 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 13/09/2017 but she has not heard anything further from PACL.
9. The applicant Shri Surender Kumar s/o Suraj Bhan seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 10/08/2012 as per registration certificate no. U032440643 dated 10/08/2012 for

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allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 10/08/2019 but he has not heard anything further from PACL.

10. The applicant Smt Urmila Devi w/o Suresh Sahani, seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 24/10/2009 as per registration certificate no. U032213123 dated 24/10/2009 for allotment of 300Sq. Yd. plot. It is contended that the said agreement has matured on 24/10/2015 but she has not heard anything further from PACL.
11. The applicant Kumari Pooja d/o Ramsuarath, seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 13/03/2010 as per registration certificate no. U032247752 dated 13/03/2010 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 13/03/2016 but she has not heard anything further from PACL.
12. The applicant Smt. Rita w/o Ishwar Dass, seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 05/02/2011 as per registration certificate no. U032336507 dated 05/02/2011 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 05/02/2017 but she has not heard anything further from PACL.
13. The applicant Shri Ram Pratap Pal s/o Mahavir Pal, seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 27/01/2010 as per registration certificate no. U032235111 dated 27/01/2010 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 27/01/2016 but he has not heard anything further from PACL.
14. (a) The applicant Shri Ram Milan Pal s/o Kanu Pal, seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 22/07/2013 as per registration certificate no. U032476436 dated 22/07/2013 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 22/10/2019 but he has not heard anything further from PACL.  
  
(b) The applicant Shri Ram Milan Pal s/o Kanu Pal, seeks refund of Rs. 15,000/- with the averment that he had invested the said amount with PACL India Ltd on 22/07/2013 as per registration certificate no. U032476437 dated 22/07/2013 for allotment of 300Sq. Yd. plot. It is contended that the said agreement has matured on 22/10/2019 but he has not heard anything further from PACL.

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(c) The applicant Shri Ram Milan Pal s/o Kanu Pal, seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 13/12/2013 as per registration certificate no. U032486945 dated 13/12/2013 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 13/03/2020 but he has not heard anything further from PACL.

(d) The applicant Shri Ram Milan Pal s/o Kanu Pal, seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 16/07/2013 as per registration certificate no. U032476070 dated 16/07/2013 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 16/07/2019 but he has not heard anything further from PACL.

15. The applicant Shri Lakhan s/o Asharam, seeks refund of Rs. 15,000/- with the averment that he had invested the said amount with PACL India Ltd on 24/12/2013 as per registration certificate no. U032487862 dated 24/12/2013 for allotment of 300Sq. Yd. plot. It is contended that the said agreement has matured on 24/12/2019 but he has not heard anything further from PACL.

16. The applicant Smt. Baby w/o Santu, seeks refund of Rs. 45,000/- with the averment that she had invested the said amount with PACL India Ltd on 24/12/2013 as per registration certificate no. U032487861 dated 24/12/2013 for allotment of 900Sq. Yd. plot. It is contended that the said agreement has matured on 24/12/2020 but she has not heard anything further from PACL.

17. The applicant Shri Shiv Shankar s/o Ram Chander, seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 31/12/2012 as per registration certificate no. U032456464 dated 31/12/2012 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 31/12/2022 but he has not heard anything further from PACL.

18. (a) The applicant Ms. Simran d/o Surender Kumar, seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 28/04/2012 as per registration certificate no. U032425689 dated 28/04/2012 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 28/04/2018 but she has not heard anything further from PACL.

(b) The applicant Ms. Simran d/o Surender Kumar, seeks refund of Rs. 75,000/- with the averment that she had invested the said amount with PACL India Ltd on

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03/07/2012 as per registration certificate no. U032436157 dated 03/07/2012 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 03/07/2018 but she has not heard anything further from PACL.

19.(a) The applicants above named are seeking recovery of the amounts indicated in the foregoing paras but prayer for refund of money invested with PACL cannot be dealt with by me because my mandate is confined to dealing with objections/representations received by the Committee 'against' attachment of properties detailed in [www.auctionpacl.com](http://www.auctionpacl.com), which aspect is duly referred to in the order dated 15/11/2017 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors.

(b) No notice is thus required to be issued to the above named persons and the applications detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.

**Date : 23/01/2019**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**